

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3809/2024

(Arising out of impugned judgment and order dated 05-02-2024 in CRLA No. 1060/2023 passed by the High Court of Judicature at Bombay)

JAVED GULAM NABI SHAIKH

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.67134/2024-EXEMPTION FROM FILING O.T.)

Date : 26-04-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRAFor Petitioner(s) Mr. Sherali S. Khan, Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Ankur Yadav, AORFor Respondent(s) Mr. Abhikalp Pratap Singh, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Ms. Aagam Kaur, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Ms. Yamini Singh, Adv.
Mr. Adarsh Dubey, Adv.
Mr. Kartikey, Adv.Mr. Vikramjit Banerjee, A.S.G.
Mr. Siddharth Sinha, Adv.
Mr. Shubhendu Anand, Adv.
Mr. Madhav Singhal, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Mr. Vikramjit Banerjee, learned ASG appearing for respondent
No. 2 - National Investigation Agency submits that the bail granted

to the co-accused Akbar Hussain @ Raju Batla @ Raju Bhai @ Bhai is under challenge by the NIA for which notice was issued by this Court on 03.02.2023 in the SLP (Criminal) No. 1789 of 2023. The counsel prays for and is granted three weeks time to file counter affidavit.

2. The State of Maharashtra is also at liberty to file the counter affidavit within the same time frame.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR